



Extraordinary
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TUESDAY, NOVEMBER 22, 2022

[SAKA 1944

PART I - Orders and Notifications by the Governor of West Bengal, the High Court, Government Treasury, etc.

HIGH COURT AT CALCUTTA**NOTIFICATION**

No. 3706 - G - the 22nd November, 2022. — In terms of Rule 15 of the Chapter XXXIXA of the Rules of the High Court at Calcutta, Original Side, relating to the Computerized Listing of the Cause List of the Original Side, the following Codes to the corresponding nomenclature of Intellectual Property Matters with regard to Appeals and Original Applications/Petitions, are hereby added to the existing list appearing in TABLE I of Appendix - I of the said Chapter.

Appeals.

- a. IPD – TMA – Appeals under the Trade Marks Act, 1999
- b. IPD – CRA – Appeals under the Copyright Act, 1957
- c. IPD – PTA – Appeals under the Patents Act, 1970
- d. IPD – GIA – Appeals under the GI of Goods (Registration and Protection) Act, 1999
- e. IPD – PVA – Appeals under the Plant Varieties and Farmers Right Act, 2001
- f. IPD – SCD – Appeals under The Semiconductor Integrated Circuits Layout-Design Act, 2000
- g. IPD – AID – Appeals under the Designs Act, 2000
- h. IPD – ITA – Appeals under the Information Technology Act, 2000

Original Applications/Petitions.

- a. IPD – ATM – Applications under Section 47, 57, 125 of Trade Marks Act, 1999
- b. IPD – CR – Applications under Section 50 of the Copyright Act, 1957

- c. IPD – PAT – Applications under Section 58/64/71/103 of the Patents Act, 1970
- d. IPD – GI – Applications under Section 27/58 of Geographical Indications of Goods (Registration and Protection) Act, 1999
- e. IPD – IT – Applications under Section 46(1A) of the Information Technology Act, 2000

The above addendum shall take effect from the date of its publication in the Official Gazette.

By the order of the Hon'ble the Chief Justice,

Sd/-

[CHAITALI CHATTERJEE (DAS)]
Registrar General.